

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "B": NEW DELHI
BEFORE Shri C.M. Garg, Judicial Member
AND
Shri Pradip Kumar Kedia, Accountant Member**

ITA No. 3759/Del/2018
(Assessment Year: 2014-15)

Subros Ltd,
LGF, World Trade Centre,
Barakhamba Lane, Connaught
Place, New Delhi
(Appellant)

Vs. Addl. CIT.
Special Range-8,
New Delhi
(Respondent)

PAN: AABCS3910P

Assessee by : Sh. Mahir Aggarwal, Adv
Revenue by : Sh. Vivek Kumar Upadhyay, Sr. DR

Date of Hearing 31/07/2023
Date of pronouncement 31/07/2023

ORDER

PER C. M. GARG, J. M.:

1. This appeal has been filed by the assessee against the order of the Id CIT(A)-16, New Delhi dated 26.02.2018 for AY 2014-15.
2. At the time of hearing the assessee has placed on record an application dated 31.07.2023 requesting for the permission to withdraw its appeal.
3. The learned Departmental Representative did not raise any objection to such prayer.
4. We, therefore, permit the assessee to withdraw its appeal, which hereby stands dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 31/07/2023.

-Sd/-
(Pradip Kumar Kedia)
ACCOUNTANT MEMBER

-Sd/-
(C. M. GARG)
JUDICIAL MEMBER

Dated: 31/07/2023
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi